

lb) This will be given due consideration by the Corporation, keeping in view the type of aircraft involved, availability of space, manpower and other factors.

#### **COURT OF INQUIRY INTO ACCIDENT TO AN AIRCRAFT AT SILCHAR**

502. SHRI DWIJENDRALAL SEN GUPTA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to refer to the reply to Unstarred Question No. 1820 given in the Rajya Sabha on the 27th March, 1973 and state :

(a) when the Court of Inquiry was appointed in respect of the accident to an aircraft on 29th August, 1970 near Silchar and the date on which the said Court submitted its report;

(b) the time by when the examination of the said report will be completed; and

(c) whether it is a fact that two reports of aircraft accidents, after the aforesaid report *i.e.* at Madtirai and Delhi, were examined and published long before?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN

SINGH) : (a) and (b) The Court of Inquiry to hold formal investigation into the circumstances of accident to Indian Airlines F-27 aircraft near Silchar on 29 August, 1970, was appointed on 3 September, 1970. The Court submitted its report on 14 August, 1972. Based on its findings, the Court of Inquiry has come to the conclusion that the pilot was responsible for the accident. The recommendations made by the Court are under examination in consultation with the authorities concerned for implementation.

(c) The report in respect of the Madurai crash was received on 5-2-1972 and placed in Parliament Library on 5 April, 1972. The report in respect of the Delhi crash was received on 10 November, 1972. The cause of this crash was indicated in reply to Rajya Sabha Unstarred Question No. 100 for 14 November, 1972.

#### **REPORT OF THE SIXTH FINANCE COMMISSION**

503. SHRIMATI SITA DEVI : Will the Minister of FINANCE be pleased to state :

(a) the number and names of States which have presented their case before the Sixth Finance Commission for larger share of income-tax, excise duties, and other divisible taxes and duties;

(b) when the Sixth Finance Commission is expected to submit its report interim and final; and

(c) if the reply to part (a) above be in the affirmative, the decision taken by the Finance Commission thereon?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Under the Rules of Procedure adopted by the Sixth Finance Commission, the contents of the communications received by the Commission, dealing with matters on which they have to make report are treated by them as confidential. Consequently, Government is not in a position to indicate as to which States have represented to the Commission for larger share of income tax, excise duties and other divisible taxes and duties.

(b) According to its terms of reference, the Sixth Finance Commission is required to submit its report by the end of October, 1973. The terms of reference do not require the Commission to submit any interim report.

(c) Does not arise.

#### **STEPS TO UNEARTH BLACK MONEY**

504. SHRIMATI SITA DEVI : Will the Minister of FINANCE be pleased to state the steps taken by Government to unearth black money in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : The steps, both legislative and administrative, taken by Government in recent times to unearth black money are given in the statement.